

SHRI K. P. UNNIKRISHNAN: You have also got a written answer and a statement circulated to the Members and the Press. This is already a part of the proceedings. (Interruptions) There is no question of any report. It will come later.

SHRI VASANT SATHE: Is it your idea to allow Mr. Biju Patnaik to explain away what he said yesterday? Was that your idea—contrary to what he said? (Interruptions)

RE. DEATH OF SHRI KRISHAN CHAND, FORMER LT. GOVERNOR OF DELHI

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I am rising on a point of order arising out of your observation. You made an observation that Mr. Krishan Chand's murder was under enquiry and investigation. Today, a statement has come from the Additional Commissioner of Police (Crime), Mr. Mander. He says—it is in Hindustan Times—"Additional Commissioner of Police (CID) and in-charge of the Crime Branch investigating the case now, said...." yesterday only, "We took up the investigations only today." He has said that the investigation has been taken up only yesterday. You, in your wisdom, rejected my adjournment motion about Krishan Chand's murder. He has been murdered. Now it is clear that those who assisted the investigation—all of them—have been getting threatening telephone calls. They have flushed the whole area where the well is, with methyl oil and floating woods

that were there in the well, have been removed. They have not kept any watch. It is a clear case. The lawyers' panel which is helping the investigations are now of the clear opinion that it is a clear case of murder. Now, Mr. Krishan Chand, a few days ago, wanted to make a clean breast; and he told publicly that he will make a clean breast of all that has happened during the Emergency. I have a serious suspicion that his murder is connected with those who are now being prosecuted, who are not now being prosecuted before the courts. Therefore, you will allow a Calling Attention, or you will allow my adjournment motion—whatever you choose to.

MR. SPEAKER: Yes; my order stands. My original order stands.

(Interruptions)

MR. SPEAKER: I have rejected the adjournment motion.

SHRI JYOTIRMOY BOSU: You misled the House in that case.

MR. SPEAKER: Now Papers Laid on the Table. Mr. Karia Munda.

12.29 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION MAKING CERTAIN AMENDMENTS TO SECOND SCHEDULE OF MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): On behalf of Shri Karia Munda, I beg to lay on the Table a copy of Notification No. G.S.R. 321(E) (Hindi and English versions) published in Gazette of India dated the 12th June, 1978 making certain amendments to the Second Schedule of the Mines and Minerals (Regulation and Deve-

lopment) Act, 1937, under sub-section (1) of section 26 of the said Act. [Placed in Library. See No. LT-2404/78].

EMPLOYEES' PF (2ND AMDT.) SCHEME, 1978, CERTIFIED ACCOUNTS AND AUDIT REPORT OF EMPLOYEES' PF ORGANISATION FOR 1973-74 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): I beg to lay on the Table:—

(1) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 1978 (Hindi and English versions) published in Notification No. G.S.R. 871 in Gazette of India dated the 1st July, 1978, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-2405/78].

(2) (i) A copy of the Certified Accounts together with the Audit Report thereon (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1978-74.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT-2406/78].

SHRI MALLIKARJUN (Medak): Sir, my submission is....

MR. SPEAKER: Do not record.

SHRI MALLIKARJUN: * * *

12.30 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE
FLOODS IN U.P., ASSAM AND BIHAR

SHRI YADVENDRA DUTT (Jaunpur): Sir, I call the attention of the Minister of Agriculture and Irrigation to the following matter of urgent public importance and request that he may make a statement thereon:

"The heavy floods in UP, Assam and Bihar resulting in loss of life, property, crops and cattle."

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): In 1978 the rain fall during the current monsoon from 1st June to 19th July, 1978 has been normal or in excess in Assam, Bihar and Uttar Pradesh. There was very heavy rain fall in east Uttar Pradesh for the last few days. Gonda received rain fall of 20 cm., Bahraich 16 cm, Lucknow 16 cm. Varanasi 8 cm. on the 16th July, 1978.

According to the reports received from the State Governments, the position regarding floods and flood damages in the States of Assam, Bihar and Uttar Pradesh is as under:

1. ASSAM:

The Brahmaputra Valley in Assam experienced four waves of floods, the first two of medium intensity occurred in the third week of May and the middle of June. The third wave occurred on June 22, when the Brahmaputra and its main tributaries, both in north and south banks